

21

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

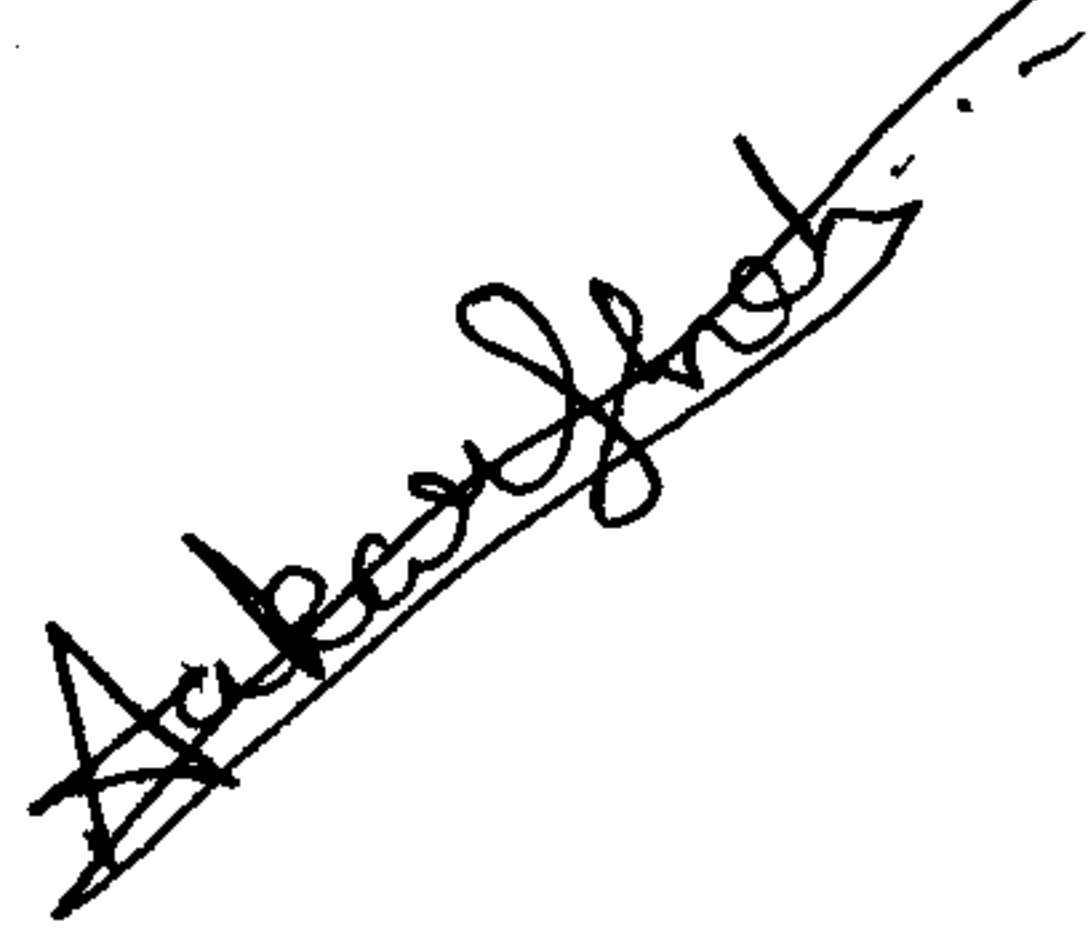

**Contempt Application No. 3 of 2017
In C.P. No. 146/425/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.
V/s.
Shweta Organisers Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aakarsh Shah Krina Parekh	Advocates	Petitioners	
2.	for & on behalf of Arjun Sheth & Associates, Arjun Sheth			
3.	Apurva vakil	Advocate	Respondents	

ORDER

Learned Advocate Ms. Krina Parekh with Learned Advocate Mr. Aakarsh Shah i/b Learned Advocate Mr. Arjun Sheth present for Applicants. Learned Advocate Mr. Apurva Vakil present for Respondents No. 1, 2 and 6 to 14.

It is represented that Applicant counsel is sick.

List the matter on 06.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.